

**Justice R. M. Lodha (Retd.) Committee
(In the matter of PACL Ltd.)
Hearing before Shri Anubhav Roy, Recovery Officer**

Unique ID of Objection Petition: SEBI/PACL/OBJ/AR/00236/2024

Name of the Objector: Shri S. Gurunathan.

Date : 19.06.2025

Record of Proceedings

1. The captioned objection was taken up today, for further proceedings in the matter.
2. It is noted that an e-mail dated 17/03/2025 was sent to the advocate of the objector for furnishing the correspondence address. The said e-mail did not bounce back. However, no response to the said e-mail was received. Thereafter on May 09, 2025, a letter was sent to the advocate of the objector, inter-alia advising him to file the objection petition in accordance with the requirements laid down in the public notice dated 25/11/2024 within period of 30 days. The said letter was sent through e-mail dated 09/05/2025 which has not bounced back.
3. In view of the above, it is clear that the objector is not interested in pursuing present objection. Accordingly, the objection is disposed of without any decision on merits of the case.



Anubhav Roy

Recovery Officer

**For and on behalf of Justice (Retd.) R.M. Lodha Committee
(in the matter of PACL Ltd.)**



अनुभव रॉय / ANUBHAV ROY
न्यायसंबंधक एवं वसूली अधिकारी
General Manager & Recovery Officer
न्यायमूर्ति (सेवानिवृत्त) आर. एम. लोधा समिती
Justice (Retd.) R.M. Lodha Committee
(वि. ए. सी. एल. लि. के मामले में संवि. मुंबई) / (In the Matter of PACL Ltd. Mumbai.)